LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI

SESSION REVIEW- THIRD PART OF SEVENTH SESSION

Third Part of Seventh Session – 06/08/2018 To 10/08/2018

The Third Part of Seventh Session (Special Session) of the Sixth Assembly commenced on 6 August, 2018 and was adjourned *sine die* on 10 August, 2018 after holding five sittings on 6, 7, 8, 9 and 10 August, 2018. The House conducted the following business during the sittings:

Questions: A total of 464 notices of questions were received for this session for Question Hour. Out of these, 100 notices of starred questions and 309 notices of unstarred questions were admitted, 54 notices were disallowed and one notice was clubbed.

Special Mention (Under Rule 280): 119 notices for Special Mention were received for this session. 54 matters were raised in this session under Rule 280. The departments have been directed to reply to the matters raised by the Hon'ble Members within 30 days.

Calling Attention Motion (Under Rule 54): On 20 March 2018, Sh. Raju Dhingan called the attention of the Minister of Urban Development regarding 'Dumping of garbage by NOIDA authority in Gazipur Land filling.' Ch. Fateh Singh also expressed his views and Sh. Satyendra Jain made a brief statement on the issue.

On 21 March 2018, Sh. Pankaj Pushkar called the attention of Hon'ble

Short Duration Discussions: On 06/08/2018, Sh. Saurabh Bharadwaj initiated short duration discussion on 'alleged attempts by the bureaucracy to hamper and slow down the main flagship programmes of the Govt. of NCT of Delhi'.

The following Members participated in the Discussion: 1. Sh. Pankaj Pushkar 2. Sh. Madan Lal 3. Ms. Alka Lamba 4. Sh. Adarsh Shastri 5. Sh. Satyendra Jain, Hon'ble Minister of PWD 6. Sh. Kailash Gahlot, Hon'ble Minister of Transport 7. Sh. Gopal Rai, Hon'ble Minister of Labour 8. Sh. Imran Hussain, Hon'ble Minister of Food & Supplies

On 07/08/2018, Sh. Adarsh Shastri initiated short duration discussion on 'Supreme Court Judgment on powers of elected Govt. of Delhi'.

The following Members participated in the Discussion : 1. Sh. Sanjeev Jha 2. Sh. Pankaj Pushkar 3. Sh. Somnath Bharti 4. Sh. Madan Lal 5. Sh. Jagdish Pradhan 6. Ms. Alka Lamba

The discussion continued on 09/8/2018. The following Members partipated in the Discussion on 09/08/2018: 7. Sh. Sukhbir Singh Dalal 8. Sh. Shiv Charan Goel 9. Sh. Akhilesh Pati Tripathi 10. Sh. Rajesh Gupta 11. Sh. Mohinder Goel 12. Sh. Rajender Pal Gautam, Hon'ble Minister of Social Welfare 13. Sh. Vijender Gupta, Honble Leader of Opposition 14. Sh. Satyendra Jain, Hon'ble Minister of Home.

Sh. Manish Sisodia, Hon'ble Deputy Chief Minister replied to the discussion.

Resolution:

1. On 06/08/2018, Sh. Saurabh Bharadwaj moved the following Resolution:

"The Members of this Legislative Assembly of NCT of Delhi, having been rightly and repeatedly confronted in their interactions with general public, public spirited individuals and organisations regarding the deficiencies in providing public services in NCT of Delhi:

Upon learning that there are huge number of vacancies in various levels in all sectors of governance in NCT of Delhi – including in professional, technical and administrative positions such as teaching, non-teaching, medical, engineering, school/college/hospital administration, general administration etc. - which is one of the main reasons for such deficient delivery of services to the public,

Upon further realising that the unfilled vacancies are increasing in number year after year due to involvement of multiplicity of agencies in recruitment process and huge workload on and set priorities of recruiting agencies such as UPSC, leading to further deficiency in delivery of services resulting in lot of difficulties for the political executive in spite of its demonstrated will to improve the living standards of the people of Delhi by providing world class services in the national capital territory,

The Legislative Assembly of NCT of Delhi, having its sitting on 06 August, 2018 in Delhi, hereby resolves that:

There shall be a separate Public Service Commission for NCT of Delhi and The Government of NCT of Delhi shall take all necessary steps to complete the process of creation of such a Commission within a period of six weeks from the date of adoption of this resolution so that the deficiency in providing services – be it in education, health, environment, transport or various other general sectors – becomes a thing of past and Delhi emerges as a role model for all those willing to compete in doing good for people." Sh. Manish Sisodia, Hon'ble Deputy Chief Minister replied to the discussion. The Resolution moved by Sh. Saurabh Bharadwaj put to vote and adopted by voice-vote.

2. On 10/08/2018, Ms. Alka Lamba moved the following Resolution with the leave of the House. "This House in its sitting held on 10 August 2018; Noting with concern the efforts of vested interests to delay and sabotage the implementation of the scheme of the Government to install CCTVs across Delhi; This House resolves that CCTV installation in Delhi is an urgent need for protection of women and children of Delhi and should be executed with utmost priority; This House also, condemns the Chief Secretary who appears to be acting on behalf of the BJP Government in Centre, for blocking the CCTV project and his act appears to be part of the conspiracy by opposition to further delay the CCTV Project; This House demands that Shri Anshu Prakash should immediately be removed from the post of Chief Secretary, Delhi; and This House also resolves that the delay that occurred in implementing this decision depsite the fact that the CCTV decision by Government was taken in October, 2015 needs detailed examination and therefore the reasons for delay should be examined by the appropriate House Committee" The Resolution was put to vote and adopted by voice-vote

Private Members Resolutions: Friday, 10/08/2018 was earmarked for Private Members Resolutions and 21 notices were received from the Members. The following Resolutions were discussed in the House:

- 1. Ms. Alka Lamba moved the following Resolution: "This House resolves that there is a strong need to make policy decisions around problems related to stray dogs and monkeys in many parts of Delhi. The Municipal Corporations should research and formulate creative and scientific methods to ensure that there is no menace of dog bites or monkey bites and also that there is no cruelty to animals". The following Members participated in the discussion: 1. Sh. Saurabh Bharadwaj 2. Sh. Jarnail Singh 3. Sh. Somnath Bharti 4. Sh. Nitin Tyagi 5. Sh. Rajesh Rishi 6. Sh. Surender Singh Sh. Satyendra Jain, Hon'ble Minister of Urban Development replied to the discussion. He agreed with the suggestion that a House Committee be constituted to examine the aforesaid issue. Taking the sense of the House, the Chair constituted the following committee: 1. Sh. Somnath Bharti, Chairman 2. Sh. Rajesh Rishi 3. Sh. Saurabh Bharadwaj 4. Sh. Om Prakash Sharma 5. Ms. Alka Lamba The Resolution moved by Ms. Alka Lamba was put to vote and adopted.
- 2. Sh. Shri Dutt Sharma moved the following Resolution: "Taking note of the fact that there is a surprising trend among few IAS officers in Delhi to challenge the powers, privileges and procedure of Delhi Assembly & its Committees; also taking note of the fact that these officers are levelling allegations of bias against members of the Committees; This House condemns such actions of misinformation and misrepresentation of facts before the Courts & Media and resolves that strict action should be taken against such officers of belittling the stature of the Legislature, its Committees and Members". The following Members participated in the discussion: 1. Sh. Saurabh Bharadwaj (He also moved an amendment) 2. Sh. Nitin Tyagi 3. Sh. Akhilesh Pati Tripathi 4. Sh. Somnath Bharti.

Sh. Satyendra Jain, Hon'ble Minister of Home replied to the discussion.

The following amended Resolution was put to vote and adopted:

"Taking note of the fact that there is a surprising trend among few IAS officers in Delhi to challenge the powers, privileges and procedure of Delhi Assembly & its Committees; also taking note of the fact that these officers are levelling allegations of bias against members of the Committees; This House condemns such actions of misinformation and misrepresentation of facts before the Courts & Media and resolves that strict action should be taken against such officers of belittling the stature of the Legislature, its Committees and Members; This House further resolves that the Government should not accord permission to officers to challenge the decisions of the House, its Committees or the Speaker; This House also resolves that the Officers should bear the litigation expenses, if they chose to challenge the decisions of the House, its Committees or the Speaker; and In case permission to such officers to challenge the decisions of the House, Committees or Speaker is granted, then the litigation expense should be recovered from the Officer, Minister or Authority who grants such permission"

Papers laid: Following papers were laid on the table of the House:

- **1.** On 06/08/2018, Copy of Delhi Gazette Notification No.23(1362)/CAP/TPT/2016-Part-I/307, dated 10/07/2018 regarding delegation of powers related to Pollution Checking centres.
- 2. On 06/08/2018, Delhi Gazette Notification No.MLO(VIU)/TPT/2017/165/315 dated 17 July 2018 regarding Speed Governor.
- 3. On 09/08/2018, Annual Report of Delhi Metro Rail Corporation Limited for the year 2016-17.

Committee Reports: Fourth Report of Committee on Private Members Bills & Resolutions was adopted by the House on 07 August, 2018.

Legislation: 'The Delhi Appropriation (No.3) Bill, 2018' (Bill No.4 of 2018) was passed during the Session.

Obituary References: The House paid homage to the following:

- 1. Sh. M. Karunanidhi, Former Chief Minister of Tamil Nadu. The House was also adjourned on 08/08/2018 as a mark of respect.
- 2. Army personnel martyred in the terrorist attack in Gurez Sector, Jammu & Kashmir.
- 3. To the freedom fighters as the Nation was observing the Anniversary of Quit India Movement.
